

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Cases have come to the notice of the Government in which the export obligation has not been fulfilled.

(b) and (c). Information is being collected and will be laid on the Table of the House.

[English]

#### **Environmental Audit For Industries**

\*650. DR. C. SILVERA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal to make environmental audit compulsory for industries;

(b) if so, whether the Government propose to bring forward legislation to amend the Company Law in this regard; and

(c) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VJAYA BHASKARA REDDY): (a) Ministry of Environment and Forests have proposed that every company shall, in the Report of its Board of Directors, disclose briefly the particulars of compliance with environmental laws, steps taken or proposed to be taken towards adoption of clean technologies for prevention of pollution, waste minimisation, waste recycling and utilisation; pollution control measures; investment on environmental protection and impact of these measures on waste reduction, water and other resource conservation.

(b) and (c). The matter is being examined.

#### **Suspension of Operations by Banks In Priority Sector**

5152. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether some of the leading banks have suspended their operations in the priority sector since June, 1991;

(b) if so, the reasons therefor; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Reserve Bank of India (RBI) has reported that some complaints/representation have been received by them regarding suspension of lending by banks to priority sectors. These complaints/representations were taken up by them with the concerned banks who have denied suspension/stoppage of lending to priority sectors. However, they have once again drawn the attention of the concerned banks to their circular dated 23.2.1991 wherein the banks have been impressed upon to ensure that credit flow to priority sector in general and for rural areas and Government sponsored programmes in particular is not disrupted, and also that the priority sector category of borrowers may not face difficulty in obtaining credit from bank branches.

#### **Translated versions of Constitution of India**

5153. SHRI RAM NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that while translating Article 1 (i) of the Constitution, the words "India that is Bharat" have been retained in most of the languages, except in

Urdu version which uses the words "Hind Yani Bharat";

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to bring uniformity in the translated versions of the Constitution of India?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Yes, Sir. The Urdu version of the Constitution of India was prepared by the Official Language (Legislative) Commission with the help of experts in law and Urdu language and in consultation with the Government of Jammu & Kashmir, whose Official language is Urdu.

(c) There is no proposal at present before the Government for amending the Urdu version of the Constitution of India.

#### **Economy in Defence Expenditure**

5154. SHRI BHAGEY GOBARDHAN: Will the Minister of DEFENCE be pleased to state:

(a) the means available and adopted by the Government to effect economy in defence expenditure;

(b) the steps taken to reduce cost overruns in development and modernisation projects;

(c) the amount of store losses registered during the preceding three years; and

(d) the average losses of the total yearly allocation during the last three years, year-wise?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) A number of measures have been initiated/proposed to effect economy in defence expenditure and optimise the available resources. These include, inter-alia, effective inventory management, optimum utilisation of transport, effective personnel management, reduction in consumption of FOL (Fuel, Oil & Lubricants), review of scale and duration of all exercises/practice camps, repair and overhaul of certain vehicles through trade, introduction of fuel efficient vehicles, introduction of simulators for training, strict check on expenditure on stores, initiating measures for enhancement of the life of weapons and equipment etc.

(b) Defence Projects are regularly monitored at various levels for appropriate managerial interventions, depending on the circumstances of each case. For large projects, involving time and cost overruns, a Special inter-Ministerial Review Committee has been constituted by the Government.

(c) and (d). Against the annual allocation, the losses of stores have been nominal.

#### **Plans to Improve Traffic and Transportation System In Delhi**

5155. SHRI VIJAY NAVAL PATIL:  
SHRI RAM LAKHAN SINGH  
YADAV:  
SHRI MOHAN RAWLE:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Roads will now take no more buses' appearing in 'The Hindustan Times' dated July 29, 1991;

(b) if so, the reaction of the Government thereto; and